

BEFORE INCOME TAX APPELLATE TRIBUNAL, BENCH "D" MUMBAI
BEFORE SHRI BR BASKARAN, ACCOUNTANT MEMBER AND
SH PAWAN SINGH, JUDICIAL MEMBER

ITA No.5846/M/2015
For AY-2010-11

Sh. Sham Sundar Bala Halvi B/103, Gokuldharm Shrirang Society, Thane (w) -400608 PAN- AACPH5119B	Versus	Income Tax Officer 3(1) B-Wing ,6 th floor, Ashar IT Park, Road No 16 – Z, Wagle Industrial Estate, Thane- 400605
Appellant		Respondent

Assessee repented by : Sh. Paresh Shah AR

Revenue represented by : Sh. B.S. Bist Sr DR

Date of hearing: 28/07/2016

Date of Pronouncement: 5/ 08/2016

ORDER

PER PAWAN SINGH

1. At the outset Id AR for assessee made the statement that assessee is not interested in pursuing his appeal before this Tribunal. Ld AR for assessee requested to allow him to withdraw the present appeal. The Learned DR for revenue has no objection if the assessee withdraws his appeal.
2. Considering the request of Learned AR of assessee, the present appeal is dismissed as withdrawn.
3. In the result, appeal filed by assessee is dismissed.

Order pronounced in the open court on 5 day of August, 2016.

Sd/-
(B.R.BASKARAN)
ACCOUNTANT MEMBER
Mumbai; Dated 05/08/2016

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

By ORDER,

ITA 5846/M/2015 AY 2010-11
Shamsundar Bala halvi

(Asst.Registrar)
ITAT, Mumbai